

(2023) 01 CAT CK 0029
In the Central Administrative Tribunal
Case No : Original Application No. 107 Of 2020

Ajay Kumar

APPELLANT

Vs

Union Of India & Ors

RESPONDENT

Date of Decision : 19-01-2023

Acts Referred:

Citation : (2023) 01 CAT CK 0029

Hon'ble Judges : Om Prakash VII, Member (J); Dr. Sanjiv Kumar, Member (A)

Bench : Division Bench

Advocate : Ashish Srivastava, Vijay Kumar Singh

Final Decision : Dismissed

Judgement

Om Prakash -VII, Member (J)

1. M.A. No. 3539/2022 has been filed by the learned counsel appearing for the applicant for withdrawal of the O.A.
2. Learned counsel for the applicant states that grievance of the applicant has already been redressed by the respondents and now he does not want to press the O.A. and the O.A. may be dismissed as withdrawn.
3. Learned counsel for respondents has no objection to the submissions and prayer made by the learned counsel for applicant.
4. In view of the above, O.A. 107/2020 is dismissed as having become infructuous. All pending MAs also stand disposed off.
5. No order as to costs.